का रिजल्ट पहले आ जाने से देहली के हाई स्कूल पास स्ट्यूडेंट्स में से किसी को एडिमशन नहीं मिला क्योंकि यहां का रिजल्ट देर से निकला। क्या यह बात ठीक है ?

## डा० के० एल० श्रीमात्री : यह सम्भव है। लेकिन इसके लिए मुझे नोटिस चाहिए।

DR. SHRIMATI SEETA PARMANAND: Has the Government allotted extra funds for the provision of Delhi's higher education, in view of the abnormal development of the population of Delhi? If not, has the Government advised the University to have a double shift in order to accommodate all these students?

DR. K. L. SHRIMALI: Sir, there is a proposal before the Government for opening a second campus of the University of Delhi somewhere in New Delhi. That is still under consideration. But the Government has also a proposal to open four evening colleges in Delhi, and I hope that if and when these schemes materialise, genuine students would be able to find admission.

DR. SHRIMATI SEETA PARMANAND: Sir, the second part of my question has not been answered. May I know whether the Government has advised the University to arrange for a double shift so that by the time the Government is able to make some other arrangements, these students don't lose their one year?

DR. K. L. SHRIMALI: Sir, this is a matter for the University to consider.

SHRI B. K. P. SINHA: May I know, Sir, what is the distinction between 'discouraging' higher education and 'not encouraging' higher education. The hon. Minister said that there was no question of discouraging higher education.

Dr. K. L. SHRIMALI: Sir, what I said was that there is no question of discouraging higher education. The Government likes to encourage higher

education. In fact, the Government has set up the University Grants Commission. But in view of the limited resources at the disposal of the Government it is our policy to improve the quality of higher education and not to expand it at the same time.

## DELEGATION CONSISTING OF MEMBERS OF PARLIAMENT TO ANDAMANS

♦180. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state whether the delegation consisting of some members of Parliament which visited the Andaman Islands made any suggestions to Government and if so, what action Government have taken on those suggestions?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): The delegation of 7 Members of Parliament sponsored by the All India Congress Committee in 1953 did not submit any report to the Government

SHRI M. P. BHARGAVA: Did you not get a report from the All India Congress Committee which sponsored the delegation?

SHRIMATI VIOLET ALVA: No, Sir.

## REPORT OF SHRI PATASKAR ON THE BOUNDARY DISPUTES BETWEEN ANDHRA AND MADRAS

- ♦181. SHRI P. C, BHANJ DEO: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have received the report of Shri H. V. Pataskar on the boundary disputes between Andhra Pradesh and Madras; and
- (b) if so, what are the main findings of the report?

THE MINISTER OF STATE m THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes.

(b) It would not be in the public interest to reveal the contents of the report at this stage.

SHRI P. C. BHANJ DEO: May I know, Sir, if it is a fact that by common agreement, the village has been taken as the smallest unit for drawing boundaries?

SHRI B. N. DATAR: That is the indirect way of disclosing what I am not prepared to disclose directly.

DR. R. B. GOUR: Sir, is it a fact that the Government of India are going to discuss this question with the Chief Ministers of Andhra and Madras very soon?

SHRI B. N. DATAR: Sir, Government have sent copies of this report to the Chief Ministers of the two States.

SHRIMATI YASHODA REDDY: Have they communicated the said report to the concerned States, Sir, and if so, whether they have got any replies from them?

SHRI B. N. DATAR: That is what I have stated that the copies of the report have been sent to the two Chief Ministers, and we are awaiting their reaction.

DR. R. B. GOUR: Is it a fact that they are going to confine this only to the State level, or they will take the Members of Parliament on both sides into confidence?

SHRI B. ts. DATAR: Sir, in this case, this mediation was proposed by the Chief Ministers of the two States concerned, and therefore, in the first instance this matter has got to be considered by them.

SHRI SONUSING DHANSING PATIL: What was the role of Shri Pataskar? Was he a mediator, an arbitrator or an observer?

SHRI B. N. DATAR: I have stated, Sir, that he was a mediator.

PANDIT S. S. N. TANKHA: Has not J the Zonal Council of that area been I

requested to settle this matter between the two States?

SHRI B. N. DATAR: This question relates to the report of Shri Pataskar. Let us see how the matter proceeds.

PANDIT S. S. N. TANKHA: The matter is dealt with by Mr. Pataskar in his report. But it could have been referred by the Government to the Zonal Council for intervention between the two States in order to settle the problem. I want to know whether the Government has done this or not, and if not, whether it proposes | to do so now

■ Shri B. N. DATAR: As I have I pointed out, this question arose after I the passage of the Andhra State Act, and therefore both the Chief Ministers considered it advisable to have a mediator. Therefore this particular procedure was followed.

MR. CHAIRMAN: His question was whether you are going to refer it to the Zonal Council.

SHRI B. N. DATAR: At this stage this question does not arise.

SHRI JASWANT SINGH: I would like to know whether Mr. Pataskar was selected by the two States concerned or he was appointed by the Central Government.

SHRI B. N. DATAR: My answer is quite clear. Both of them accepted Shri Pataskar as the mediator.

SHRI BHUPESH GUPTA: May I, know, Sir, who drew up the terms of reference, and originally who made the suggestion that Mr. Pataskar should be appointed as the mediator?

SHRI B. N. DATAR: At this stage I am not going to disclose anything further.

DEPARTURE OF THE MINISTER OP FINANCE TO ATTED THE CONFERENCE OF INTERNATIONAL MONETARY FUND

•182. SHRI P. C BHANJ DEO: Will the Minister of Finance be pleased